

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104 - **CP(IB) 379 of 2019**
With

ITEM No.105 – **IA/632(AHM)2021**

ITEM No.106 – **IA/810(AHM)2021 In IA 632(AHM)2021**

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..21/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate on behalf of the
Applicant/ RP in IA/632(AHM)2021
For the Respondent : Ms. Neha Panchal, Advocate (Proxy)
on behalf of Mr. Harmish Shah, Advocate for the
Suspended Management.

ORDER

IA/632(AHM)2021 & IA 810(AHM)2021

IA/632(AHM)2021 is filed by the Resolution Professional for passing order of Liquidation and IA 810(AHM)2021 is filed by the Suspended Management for opposing the Liquidation.

Since the arguing Counsel of the Suspended Management is not available, the matter is adjourned.

List the matter on 19.07.2022

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)